

three years up to the 29th February, 1980;

(b) in how many of the above cases inquiries have been instituted and guilty persons brought to book indicating types of punishments awarded and the position of those cases where inquiries have not been completed; and

(c) whether Government are also aware that the reports of atrocities on the harijans, tribal people and persons of weaker section are not registered by the police stations and that the persons reporting such atrocities are threatened with dire consequences; if so, the action proposed to be taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) to (c). Information is being collected from the States/UTs and will be laid on the Table of the House.

Private Industry's participation in Defence production

258. SHRIMATI GEETA MUKHERJEE: Will the Minister of DEFENCE be pleased to state:

(a) whether Government are aware that the Scientific Adviser to the Defence Ministry, Shri Rajaramanna has made a public statement recommending private industry's wider participation in Defence production;

(b) if so, whether the Government are considering revision of the fundamental policy framework of the Nehru era?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI C. P. N. SINGH): (a) Yes, Sir.

(b) There is no change in Government policy in the matter.

Scheme to train Service Officers and Personnel for Civilian Jobs

259. SHRIMATI MOHSINA KIDWAI: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that Government have formulated certain schemes to train defence service officers and personnel for civilian jobs after their retirement; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI C. P. N. SINGH): (a) and (b). A statement giving an outline of various schemes sanctioned by the Government or under its consideration is attached.

Statement

Resettlement Training Schemes for Defence Services Personnel

The training imparted for the resettlement of the Defence Services personnel after their retirement can be broadly grouped as under:—

1. Pre-release Training Scheme
2. Pre-cum-post Release Training Scheme
3. On the job Training Scheme.

1. Pre-release Training Scheme

Under this scheme personnel undergo training during the last year of their service at Government expense while they are still on duty. Training is organised with various institutions, universities and other organisations all over the country. Maximum period of training is 12 months. Training in the following fields is being imparted under this scheme:

- (a) Technical Training
- (b) Agriculture and farm-based training
- (c) Training for self-employment
- (d) Training for employment